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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

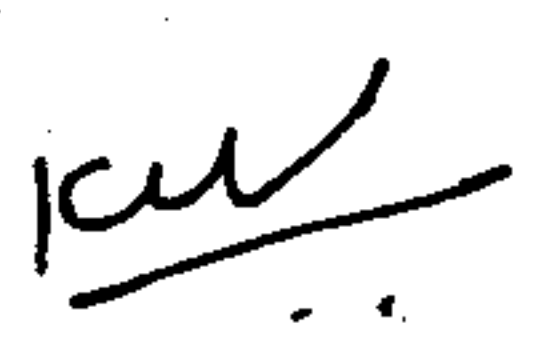
**IA no. 370/2017 in C.P. (I.B) No. 68/10/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017**

Name of the Company: Indian Overseas Bank (CoC)  
V/s.  
Metal Holding India Pvt Ltd.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Ms Khushboo Shah Rajani i/b MDP & Partners	Advocate	FOR Applicant/ Financial Creditor	
2.				

**ORDER**

Learned Advocate Ms. Khushboo Shah Rajani i/b MDP & Partners present for Applicant. None present for Respondent in IA 370/2017.

Proof of service of notice of date of hearing on IRP filed.

None present for IRP.

Heard arguments of learned Counsel for applicant.

COC in its first meeting held on 16.09.2017 resolved to replace the IRP.

In the second meeting of COC convened by IRP on 10.10.2017, it was resolved to replace the IRP Mr. Rakesh Chaturvedi with Mr. Anurag Sinha.

This application is filed under section 22 of the Code in view of the above said resolutions passed by COC this Adjudicating Authority is forwarding the name of Mr. Anurag Sinha as Resolution Professional in CP(IB) 68/2017 to IBBI.

Registry is directed to address letter to IBBI accordingly.

Application is disposed of accordingly.

List the matter on 23.11.2017 for confirmation by IBBI.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 21st day of November, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**